

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 51/2025**

**IN THE MATTER OF:**

DEVENDER

...APPLICANT

Vs

PRINCIPAL CHIEF CONSERVATOR  
OF FORESTS & ORS.

...RESPONDENTS

**I N D E X**

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FILED BY:

NEW DELHI

DATED: 17.09.2025

  
(JYOTI MENDIRATTA)

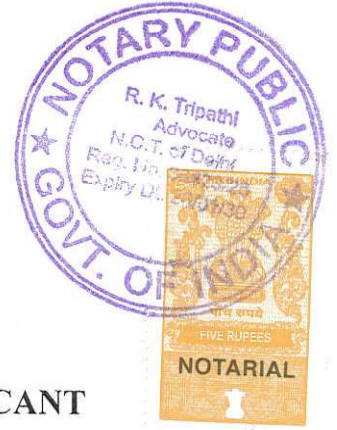
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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application no. 51/2025



IN THE MATTER OF:

DEVENDER

...APPLICANT

VERSUS

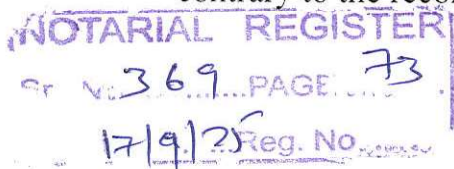
PRINCIPAL CHIEF CONSERVATOR OF  
FORESTS & ORS.

...RESPONDENTS

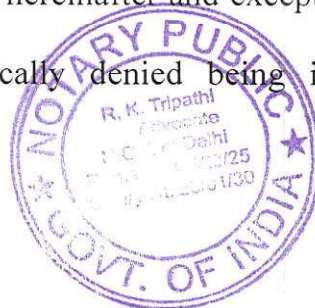
REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 1 TO 3.

I, Ankit Kumar S/o Sh. Anil Kumar, aged about 39 years, presently posted as Dy. Conservator of Forest (South), having office at Department of Forest & Wildlife, Government of National Capital of Delhi, (hereinafter referred to as the 'answering Respondent') and do hereby solemnly affirm and declare as under:

1. That I am currently holding the post of Deputy Conservator of Forests (South) and competent to depose by way of the present affidavit on behalf of the answering Respondent.
2. That I have gone through the contents of the present application i.e., O.A. no. 51/2025 filed by the applicant and has understood the same. It is submitted that the contentions raised in the application to the extent the same are inconsistent with and contrary to the submissions made hereinafter and except to the extent specifically admitted herein, are specifically denied being incorrect and contrary to the record.



*[Handwritten signature]*



3. That I have read and understood the contents of the present affidavit and state that the facts stated herein are true and correct to the best of my knowledge on the basis of the records available with the department.
4. That it is submitted that the answering Respondent is filing the present affidavit in compliance of the order dated 14.05.2025. The relevant portion of the order dated 14.05.2025 reads as follows:

*“...6. Issue notice to the respondents for filing the reply affidavit. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*

*7. List on 18.09.2025”.*

#### **PRELIMINARY SUBMISSIONS**

5. That the present application has been filed by the applicant under Section 18 (1) read with Section 14, 15 of National Green Tribunal Act, 2010 inter alia seeking following reliefs:
- a. *Direct the respondent authorities to remove all the illegal encroachment from the Kharsa no. 298, Village Chattarpur.*
- b. *Direct the respondent authorities to maintain the water body in the said Khasra no. 298, Village Chattarpur, Khasra no. 1789/438, Asola and Khasra no. 1187 Fatehpur Beri New Delhi.*
- c. *Direct the respondent authorities establish clear perimeter of Khasra demarcating as Forest Land to stop any encroachment in the future.*

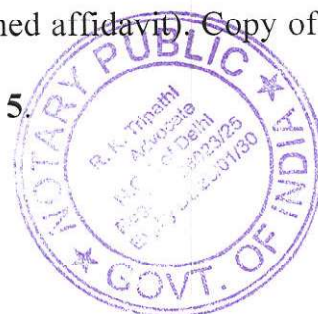


- d. *And pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice.*
6. That it is submitted that the applicant has alleged the encroachment and illegal construction on the following land:
- Khasra no. 298/1, Chattarpur
  - Khasra no. 1187, Fatehpur Beri, New Delhi
  - Khasra no. 1789/438, Asola
7. That vide notification no. F.10(42)-I/PA/DCF/93/2012-17(I), dated 24.05.1994, Chattarpur Village was notified as reserve forest under Section 4 of the Indian Forest Act, 1927. Copy of the notification no. F.10(42)-I/PA/DCF/93/2012-17(I), dated 24.05.1994 is annexed herewith as **Annexure – 1**.
8. That as per the order no. F.33(8)/87/S.K./Rev./5963 dated 03.11.1987 under Section 160 of Delhi Land Reforms Act, 1954 read with Rule 168 of the Delhi Land Reforms Rules, 1954, the Administrator of the Union Territory of Delhi directed the Gaon Panchayat of Village Chattarpur to reserve the land for the purpose of maintenance and development of forest and trees or any other work of public utility for the purposes of the said Act which may be specified by the Administrator from time to time. Copy of the order no. F.33(8)/87/S.K./Rev./5963 dated 03.11.1987 is annexed herewith as **Annexure – 2**.
9. That the Revenue Department, Government of National Capital Territory of Delhi, carried out the Total Station Method (TSM) Survey and demarcation of the Southern Ridge as directed by the Hon'ble National Green Tribunal in **OA**



*no. 58/2013* in the matter of *Sonya Ghosh versus GNCTD*. Pursuant to the said directions, the demarcation of the entire forest land in the Southern Ridge was carried out. As per the said demarcation, the Khasra no. 1187, Fatehpur Beri, New Delhi and Khasra no. 1789/438, Asola constitute 'non-forest' land.

10. That Khasra No. 298 of Village Chattarpur has been recorded as fully encroached Khasra in the form of an "*Unauthorized Colony*", as per the annexure R - 11 annexed with the affidavit filed by the Revenue Department before the Hon'ble National Green Tribunal in *OA no. 58/2013* in the matter titled *Sonya Ghosh versus GNCTD*. Copy of the said affidavit filed by the Revenue Department before the Hon'ble National Green Tribunal in *OA no. 58/2013* in the matter titled *Sonya Ghosh versus GNCTD* is annexed herewith as **Annexure – 3**.
11. Further, as per the report dated 02.09.2025 submitted by the Deputy Range Officer (South), copy whereof is annexed hereto as **Annexure-4**, Khasra No. 298 of Village Chattarpur is found to be encroached.
- [NOTE: No water body is mentioned or shown in Khasra no. 298 of Village Chattarpur either in the affidavit *supra* or the report dated 02.09.2025.]
12. That further as per the above-mentioned affidavit filed by the Revenue Department in *Sonya Ghosh (supra)*, an area of 07 biswa out of 03 Bigha 05 Biswa of Khasra no. 298 of Village Chattarpur is allotted to the MCD (Annexure R - 3 annexed with the above-mentioned affidavit). Copy of the list of allotments is annexed herewith as **Annexure – 5**.



13. That a letter bearing F.No. 05/DCF(S)/Land/Chattarpur/2024-25/3523-25 dated 04.09.2025 has been issued to the SDM (Saket) for removal of encroachment in Khasra no. 298, Village Chattarpur through STF. Copy of the said letter is annexed herewith as **Annexure – 6**.
14. That it is humbly submitted that the Deputy Conservator of Forests (South) has the highest respect and regard for the orders of this Hon'ble Tribunal. The present status report and its annexure(s) are being placed before this Hon'ble Tribunal for its consideration and further directions, if any.

*[Signature]*  
16/09/2025

**DEPONENT**

**VERIFICATION**

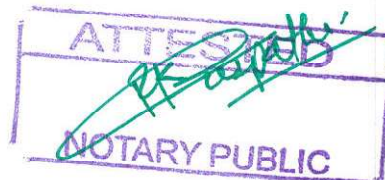
Verified at New Delhi on this \_ day of September, 2025 that the contents of the above Affidavit in reply are true and correct to the best of my knowledge based on records and information received and believed to be true and correct. No part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
16/09/2025

**DEPONENT**



17 SEP 2025



रजिस्ट्री नं. डी.एल.-33002/94  
REGISTERED NO. D.L.-33002/94

भारत सरकार  
GOVERNMENT OF INDIA

दिल्ली राजपत्र  
Delhi Gazette

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

असाधारण  
EXTRAORDINARY

सं. 73]  
NO. 73]

दिल्ली, बुधवार, मई 24, 1994/ज्यैष्ठ 3, 1916  
DELHI, TUESDAY, MAY 24, 1994/JYAISTHA 3, 1916

[सं. मार. डी. सं. 111  
[P. R. D. NO. 111]

भाग IV  
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार  
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

कार्यालय आवकारी आयुक्त

अधिसूचना

दिल्ली, 24 मई, 1994

सं. एफ. 10(32)/89-90/आई.एम.एफ.एल./आवकारी-2606-99.—दिल्ली शराब लाइसेंस नियमावली, 1976 के नियम 33 के उपनियम 12 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन, दिल्ली के उपराज्यपाल के पूर्व अनुमोदन से बुद्ध पूर्णिमा के पर्व पर 25 मई, 1994 (बुधवार) को "मद्य-निषेध दिवस" के रूप में घोषित किया जाता है।

2. यह अधिसूचना राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन में स्थित सभी आई.एम.एफ.एल. बदेशी शराब की दुकानों पर लागू होगी, जहाँ मद्यिक विक्रय की जाती है।

ए.सी. खेर, आवकारी आयुक्त, दिल्ली

OFFICE OF THE COMMISSIONER OF  
EXCISE

NOTIFICATION

Delhi, the 24th May, 1994

No. F. 10(32)|89-90|IMFL|Ex|2606-99.—In exercise of the powers conferred under clause (a) of Sub-Rule (12) of Rule 33 of the Delhi Liquor Licence Rules, 1976 and with the prior approval

of Lt. Governor of the National Capital Territory of Delhi, it is hereby ordered that 25th May, 1994 shall be observed as 'DRY DAY' in the National Capital Territory of Delhi on account of 'BUDH PURNIMA'.

2. This notification shall be applicable to all retail shops of IMFL/Country Liquor, selling liquor in the National Capital Territory of Delhi.

A. C. KHER, Commissioner  
of Excise, Delhi.

विकास विभाग

अधिसूचनाएं

दिल्ली, 24 मई, 1994

सब्या नं. फाडल 10(42)/I/पो.ए./उ.व.स./93/2012(I)—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 के उपबन्धों के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल एतद्वारा निम्न "क" अनुसूची में उल्लिखित भूमि को आरक्षित वन घोषित करते हैं।

अनुसूची — "क"

सारी वन भूमि तथा बंजर भूमि की जो सरकार की सम्पत्ति है या जिस पर सरकार का मालिकाना अधिकार है।

1. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में उत्तरी पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं
 

उत्तर में :	जुवली हाथ, सरकारी पेट्रोल पंप, मस्जिद, माल रोड।
दक्षिण में :	पुरानी जी.टी. रोड तथा रानी झांसी मार्ग का चौराहा, पुरानी सब्जी मंडी।
पूर्व में :	माल रोड, राजपुर रोड, दिल्ली नगर निगम के कार्यालय के पीछे।
पश्चिम में :	बर्फखाना, मस्कागंज, धोबीघाट, और विज्ञान विद्यालय मार्ग।

(अनुमानित क्षेत्रफल 87 हेक्टर)

2. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं
 

उत्तर में :	लिक रोड के साथ संस्थागत एरिया।
दक्षिण में :	धोला कुआं, मिलिटरी फार्म, सरदार पटेल मार्ग।
पूर्व में :	मंदिर मार्ग, संस्थागत एरिया तथा विलिडन केसेट अस्पताल।
पश्चिम में :	इंदर पुरी रोड, एवं नारायणा औद्योगिक क्षेत्र।

(अनुमानित क्षेत्रफल 864 हेक्टर)

3. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।
 

उत्तर में :	कुतुब संस्थागत एरिया।
दक्षिण में :	बसंत कुंज, किशन गंज।
पूर्व में और	अरविंद मार्ग, तजारिका बान।
पश्चिम में :	जवाहरलाल विश्वविद्यालय रोड, बसंत कुंज, महरौली।

(अनुमानित क्षेत्रफल 626 हेक्टर)

4. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।
 

उत्तर में :	पावर लाइन, गहिपालपुर से सुलतान गौरी, मकबरा तक टेलीफोन लाइन, सुलतानपुर, गौरी मकबरा से सैन पावर लेन व रोड के चौराहे तक घटोरनी की पश्चिमी सीमा, आया नगर की पश्चिमी सीमा, जौनपुर की दक्षिण सीमा, असीला गांव की पूर्वी सीमा, आहपुर की पूर्वी सीमा, चांदन होला की पूर्वी सीमा, सतवड़ी की पूर्वी सीमा, मैदान गढ़ी की पूर्वी सीमा, नायाजसराय की दक्षिणी सीमा, देवली की दक्षिणी सीमा, पूर्वी सीमा तथा आदिलाबाद के खडहरों।
दक्षिण में :	हरियाणा राज्य की सीमा।
पूर्व में :	सूरज कुंड रोड तथा हरियाणा राज्य की सीमा।
पश्चिम में :	हरियाणा राज्य रजोकरी की पूर्वी सीमा, मलिकपुर करोही बरंगपुरी की पूर्वी सीमा।

(अनुमानित क्षेत्रफल 6200 हेक्टर)

PART IV]

## DELHI GAZETTE : EXTRAORDINARY

3

## DEVELOPMENT DEPARTMENT

## NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

## SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- I. Northern Ridge in National Capital Territory of Delhi, surrounded on
- |          |  |
|----------|--|
| North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road.              |
| South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| East by  | Mall Road, Rappur Road, Behind MCD Office.                       |
| West by  | Ice Factory, Malka Ganj, Dhobighat, and University Road.         |
- (Approximate area 87 ha.)
- II. Central Ridge in NCT of Delhi, surrounded on
- |          |  |
|----------|--|
| North by | Link Road along Institutional area.                      |
| South by | Dhaulakuan Military Farm, Sardar Patel Marg.             |
| East by  | Mandir Marg, Institutional area and Willingdon Crescent. |
| West by  | Indrapuri Road and Naraina Industrial area.              |
- (Approximate area 864 ha.)
- III. South Central Ridge in NCT of Delhi, surrounded on
- |          |   |
|----------|---|
| North by | Qutab Institutional area.                           |
| South by | Vasant Kunj, Kishan Ganj.                           |
| East by  | Anrobindo Marg, Nazarika Bagh.                      |
| West by  | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
- (Approximately area 626 ha.)
- IV. Southern Ridge in NCT of Delhi
- |          |  |
|----------|--|
| North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatormi, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins. |
| South by | State of Haryana.  |
| East by  | Surajkund Road and State of Haryana.   |

West by State of Haryana, Eastern Boundary of Rajokari, Eastern Boundary of Malikpur, Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)I/पी.ए./उ.व.स./93/2018-23(II)।—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निबटाने के लिये बन्दोबस्त अधिकारी सहित नियुक्त करले हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से:

जी. सी. जोशी, उप सचिव

No. F. 10(42)-I[PA]DCF93[2018-23 (ii).—  
In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA]DCF93(I)

dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name  
of the Lt. Governor of  
National Capital Territory  
of Delhi,

G. C. JOSHI, Dy. Secy.

DELHI ADMINISTRATION : DELHI  
 (REVENUE DEPARTMENT)

No. F.33(8)/87/S.K./Rev./5949

Dated the 3.11.1987

ORDER

In exercise of the powers conferred under section 160 of the Delhi Land Reforms Act, 1954 (Act No.8 of 1954), read with rule 160 of the Delhi Land Reforms Rules, 1954, the Administrator of the Union Territory of Delhi hereby directs the Gaon Panchayat of village Chhattarpur to reserve the land of the said village, consisting of the area specified in the table given below, for the works of public utility for purposes of the said Act :-

Name of the village	Khasra No.	Area
Chhattarpur  122.63	128	4-00
	129	4-16 ✓
	277	4-10
	31	0-06
	313	0-00
	59	7-01
	290	3-05
	09	4-16
	90	4-16
	95	4-16
	208	4-07
	209	5-19
	210	2-12
	211	7-18
	223	4-09
	224	3-17
	225	4-17
	230	5-17
	277	1-10
	280	0-02
	609	0-02
	845	1-00
	047	1-12
	937	4-12
	348	0-02
	335	2-19
	501	0-17
	619/67	0-11
	654	2-00
	575	2-03
	621	2-15
	838	5-08
	095/12	3-13
	1022	0-18
	1377	5-08
	15	0-07
36	115-5	

.....2/-

16

- 3 -

156	4-16
157	4-16
158	4-16
159	4-12
160	7-10
161	6-02
162	4-16
163	4-16
164	3-11
167	7-00
168	4-16
169	4-02
170	7-00
171	4-16
172	4-12
173	7-04
174	4-16
175	4-16
176	4-16
177	5-00
178	2-18
179	6-04
180	5-08
181	4-16
182	4-04
183	3-05
184	4-16
185	4-16
186	4-16
187	3-03
188	4-16
189	4-16
190	6-12
191	4-09
192	4-16
193	4-07
197	5-10
204	6-12
206	5-06

39

588-18

2. The Administrator further directs that the Gaon Panchayat while discharging its duties under section 156 of the said Act, shall place the aforesaid land at the disposal of the Development Commissioner, Delhi for the maintenance and development of forests and trees or any other work of public utility for the purposes of the said Act which may be specified by the Administrator from time to time.

3. The Administrator also directs that the Deputy Commissioner, Delhi shall ensure that the aforesaid directions

.....4/-

17

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
APPLICATION NO.60 OF 2013

IN THE MATTER OF:

SONYA GHOSH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

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RESPONDENT

THROUGH

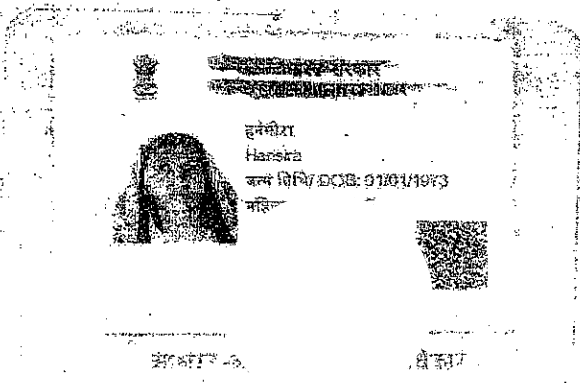
DATE:

PLACE: NEW DELHI

SANJAY DEWAN  
ADVOCATECHAMBER NO. 167, LAWYERS BLOCK-II  
DELHI HIGH COURT

Mob: 9811036782

sdadvocate@rediffmail.com



हनुमन्  
Hansra  
जन्म तिथि/DOB: 01/01/1973

हनुमन्-आ... का अधिकारी

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :-

**Sonya Ghosh**

...Applicant

Versus

**Government of NCT of Delhi and Others**

...Respondent

**AFFIDAVIT**

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that "revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper

1497

*map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".*

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**
3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoopur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Puj Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**
4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

1498

dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

1499

- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.
  - ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
  - iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.
8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

  
DEPONENT

1500

**VERIFICATION:**

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this \_\_\_\_\_ day of April, 2019.

**DEPONENT**

1501

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

**Status of Demarcation and handing over of Forest Land as on 29-03-2019:-**

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	71310-18	
2	Total area demarcated with TSM	70941-02	Area notified excess than available in the Revenue Record :- <b>369-16</b> Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	65453-04	<b>5487-18</b> Bigha - Biswa area not handed over as explained below:- i. <b>189-10</b> Bigha-Biswa area under stay in Court Cases. ii. <b>1995-13</b> Bigha-Biswa area under <i>Tattima</i> proceedings in the Court of RA/SDM.

1502-

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. <b>245-04</b> Bigha - Biswa private area notified. b. Area allotted to the Govt. Depts:- <b>3057-11</b> Bigha-Biswa.
<b>4</b>	The area under stay in court cases	<b>1369-11</b>	The list of Court cases is enclosed as annexure <b>R5</b> .
	a. Stay after area handed over to the Forest Department	<b>1180-01</b>	--
	b. Stay prior to handing over	<b>189-10</b>	--
<b>5</b>	Area under Min khasra nos. where <i>Tattima</i> proceedings initiated in the RA/SDM Court. (Hence not handed over).	<b>1995-13</b>	The list of Min Khasra nos. is enclosed as annexure <b>R6</b> .
<b>6</b>	The cases to be settled by Forest Settlement Officer/ ADM:	<b>3672-04</b>	--
	a. The private area notified as Forest land.	<b>245-04</b>	The list of Khasra nos. is annexed as annexure <b>R7</b> .
	b. The area notified in excess than area available in the Revenue Record	<b>369-16</b>	The list of Khasra nos. is enclosed as annexure <b>R8</b> .
	c. Area	<b>3057-04</b>	The complete list of

1503

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as <b>ANNEXURE-3</b> .
7	Boundary wall constructed	i. Boundary wall length: - <b>11196</b> Meters. ii. Fencing: - <b>1500</b> Meters.	The village wise detail is enclosed as annexure <b>R9</b> .
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure <b>R9</b> .
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure <b>R9</b> .
10	Total area under encroachment	<b>4684-17</b>	i. Village wise list of encroachments are enclosed as annexure <b>R10 to R26</b> ii. <b>2368-07 Bigha-Biswa</b> Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure <b>R27</b> iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

1504

			immediate action and arrangement of necessary Police Force. iv. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.
--	--	--	---

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoopur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly)**.
2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

1525

3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:
  - i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

1826

- ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
- iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

  
DM (South)  
DCF (South)

1591

R11 ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.N O.	KHASRA	KHASRA AREA	Area of the Consolidat ed forest land	ENCROACH MENT AS PER SITE	REMARK
1	28	4-16	4-7	4-7	UNAUTHORIZED COLONY
2	29	4-16	4-16	4-16	UNAUTHORIZED COLONY
3	30	3-8	1-8	1-8	UNAUTHORIZED COLONY
4	31	0-6	0-6	0-6	UNAUTHORIZED COLONY
5	36	2-18	2-18	2-18	UNAUTHORIZED COLONY
6	37	4-16	4-16	4-16	UNAUTHORIZED COLONY
7	59	7-1	7-1	7-1	UNAUTHORIZED COLONY
8	89	4-16	4-16	4-16	UNAUTHORIZED COLONY
9	90	4-16	4-16	4-16	UNAUTHORIZED COLONY
10	95	4-16	4-16	4-16	UNAUTHORIZED COLONY
11	96	4-16	4-16	4-16	UNAUTHORIZED COLONY
12	98	5-4	5-4	5-4	UNAUTHORIZED COLONY
13	99	4-16	4-16	4-16	UNAUTHORIZED COLONY
14	100	4-16	4-16	4-16	UNAUTHORIZED COLONY
15	101	4-16	4-16	4-16	UNAUTHORIZED COLONY
16	102	3-18	3-18	3-18	UNAUTHORIZED COLONY
17	103	5-19	5-19	5-19	UNAUTHORIZED COLONY
18	104	7-4	7-4	7-4	UNAUTHORIZED COLONY
19	105	4-16	4-16	4-16	UNAUTHORIZED COLONY
20	106	4-16	4-16	4-16	UNAUTHORIZED COLONY
21	107	4-16	4-16	4-16	UNAUTHORIZED COLONY

1592

R11 ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.N O.	KHASRA	KHASRA AREA	Area of the Consolidat ed forest land	ENCROACH MENT AS PER SITE	REMARK
22	108	7-8	7-8	7-8	UNAUTHORIZED COLONY
23	109	4-16	4-16	4-16	UNAUTHORIZED COLONY
24	110	4-16	4-16	4-16	UNAUTHORIZED COLONY
25	111	4-16	4-16	4-16	UNAUTHORIZED COLONY
26	112	4-16	4-16	4-16	UNAUTHORIZED COLONY
27	113	4-16	4-16	4-16	UNAUTHORIZED COLONY
28	114	4-2	4-2	4-2	UNAUTHORIZED COLONY
29	115	2-10	2-1	2-1	UNAUTHORIZED COLONY
30	116	5-12	5-12	5-12	UNAUTHORIZED COLONY
31	120	6-16	6-16	6-16	UNAUTHORIZED COLONY
32	121	5-18	5-18	5-18	UNAUTHORIZED COLONY
33	122	5-0	5-0	5-0	UNAUTHORIZED COLONY
34	123	4-2	4-2	4-2	UNAUTHORIZED COLONY
35	125	4-16	4-16	4-16	UNAUTHORIZED COLONY
36	127	3-4	3-4	3-4	UNAUTHORIZED COLONY
37	128	7-8	4-8	4-8	UNAUTHORIZED COLONY
38	129	4-16	4-16	4-16	UNAUTHORIZED COLONY
39	130	4-16	4-16	4-16	UNAUTHORIZED COLONY
40	131	4-16	4-16	4-16	UNAUTHORIZED COLONY
41	132	4-16	4-16	4-16	UNAUTHORIZED COLONY
42	138	5-14	5-14	5-14	COLONY
43	139	4-16	4-16	4-16	UNAUTHORIZED COLONY

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<b>R11</b>					
<b>ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR</b>					
<b>S.N O.</b>	<b>KHASRA</b>	<b>KHASRA AREA</b>	<b>Area of the Consolidat ed forest land</b>	<b>ENCROACH MENT AS PER SITE</b>	<b>REMARK</b>
44	140	4-16	4-16	2-10	UNAUTHORIZED COLONY
45	144	4-0	4-0	0-05	UNAUTHORIZED COLONY
46	147	4-16	4-16	0-10	UNAUTHORIZED COLONY
47	148	4-16	4-16	0-05	UNAUTHORIZED COLONY
48	151	5-8	5-8	0-18	UNAUTHORIZED COLONY
49	152	4-16	4-16	0-01	UNAUTHORIZED COLONY
50	157	4-16	4-16	0-09	UNAUTHORIZED COLONY
51	158	4-16	4-16	2-16	UNAUTHORIZED COLONY
52	159	4-12	4-12	3-10	UNAUTHORIZED COLONY
53	163	4-16	4-16	0-02	UNAUTHORIZED COLONY
54	164	3-11	3-11	2-08	UNAUTHORIZED COLONY
55	167	7-0	7-0	0-06	UNAUTHORIZED COLONY
56	197	5-10	5-10	0-17	UNAUTHORIZED COLONY
57	204	6-12	6-12	2-07	UNAUTHORIZED COLONY
58	205	5-6	5-6	0-14	UNAUTHORIZED COLONY
59	208	4-7	4-7	0-10	UNAUTHORIZED COLONY
60	211	7-18	7-18	1-12	UNAUTHORIZED COLONY
61	223	4-9	4-9	4-9	UNAUTHORIZED COLONY
62	224	3-17	3-17	2-08	UNAUTHORIZED COLONY
63	225	4-17	4-17	4-17	UNAUTHORIZED COLONY
64	226	4-16	4-16	4-16	UNAUTHORIZED COLONY

1594

R11 ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.N O.	KHASRA	KHASRA AREA	Area of the Consolidat ed forest land	ENCROACH MENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	<b>Total</b>			<b>253-08</b>	

## Annexure-4

कार्यालय बीट छतरपुर  
साउथ रेंज, दक्षिणी वन प्रभाग,  
वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110074

दिनांक 02/09/2025

सेवा में,

श्रीमान रेंज अधिकारी जी  
साउथ रेंज, नई दिल्ली

विषय : प्रभागीय कार्यालय द्वारा माँगी गई छतरपुर रिज वन भूमि खसरा न0 298 की ग्राउन्ड रिपोर्ट के संबंध में ।  
Ref:- F.no.05/DCF(S)/Land/Chattarpur/2024-25/3477-78 Dated 01/09/2025 (copy attached).

आदरणीय महोदय,

उपरोक्त विषय पर आपको अवगत कराना है कि आज दिनांक 02/09/2025 को रिज वन भूमि खसरा न0 298 का निरीक्षण किया गया व मौके पर जाकर KML फाईल, विभागीय मानचित्र व STF रिपोर्ट की जांच की गई और देखा गया कि खसरा न0 298 में पुराना श्री श्याम धाम मंदिर, अग्रवाल धर्मशाला और 01 पुराना प्लॉट बना हुआ है, जिसकी बाहर से पुरानी चार दीवारी हो रखी है और प्लॉट के पिछले हिस्से पर एक पुराना कमरा बना हुआ है और बाकि बचा प्लॉट का भाग खाली है ।

खसरा न0 298 का विवरण इस प्रकार है :-

STF रिपोर्ट के अनुसार	विभागीय मानचित्र के अनुसार	विभागीय ऐफिडेविट दिनांक 05/04/2019 के अनुसार
खसरा न0 न 298 की कुल भूमि 03 बीघा 05 बिसवा है, जिसमे से 298/2 का 07 बिसवा भूमि का भाग MCD विभाग को आवंटित है जिस पर 100 फुटा रोड बना हुआ है (प्रति संलग्न) ।	विभागीय मानचित्र के अनुसार खसरा न0 298 की कुल भूमि आवंटित दर्शाई गई है जिसका मैप साथ संलग्न है ।	खसरा न0 298 में 03 बीघा 05 बिस्वा भाग पर पुरानी अवैध कॉलोनी बसी हुई है (प्रति संलग्न)

अतः महोदय जी, उक्त कॉलम में stf रिपोर्ट के ब्योरे के अनुसार दिए गए छतरपुर खसरा न0 298 की कुल भूमि 03 बीघा 05 बिस्वा है जिसमे से 298/2 का 07 बिसवा भूमि का भाग MCD विभाग को आवंटित है जिस पर 100 फुटा रोड बना हुआ है, बाकि आवंटित भूमि की जानकारी संलग्न STF रिपोर्ट, ऐफिडेविट में नहीं दर्शाई गई है ।

संलग्न:- 1. मौके के फोटोग्राफ ।

- 2 KML फाईल व विभागीय मानचित्र की प्रति ।
- 3 STF रिपोर्ट व ऐफिडेविट की प्रति
- 4 दिनांक 05/04/2019 का ऐफिडेविट ।

forward to DRO(S)  
Pawan Kumar  
02/09/2025  
(for file)

forward to RO(S)  
In information  
Jwala  
21/9/25  
DRO(S)



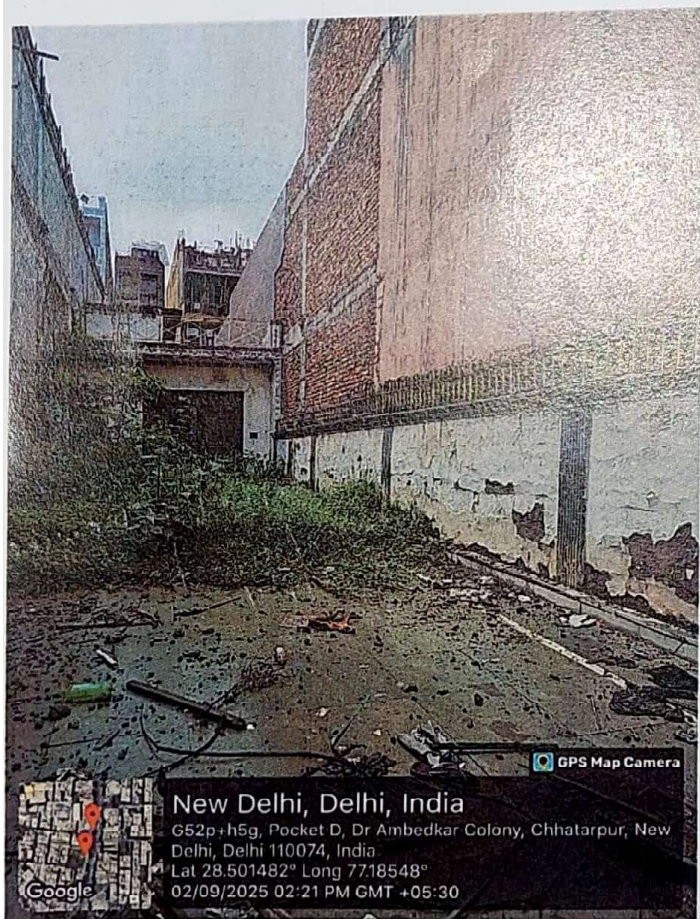
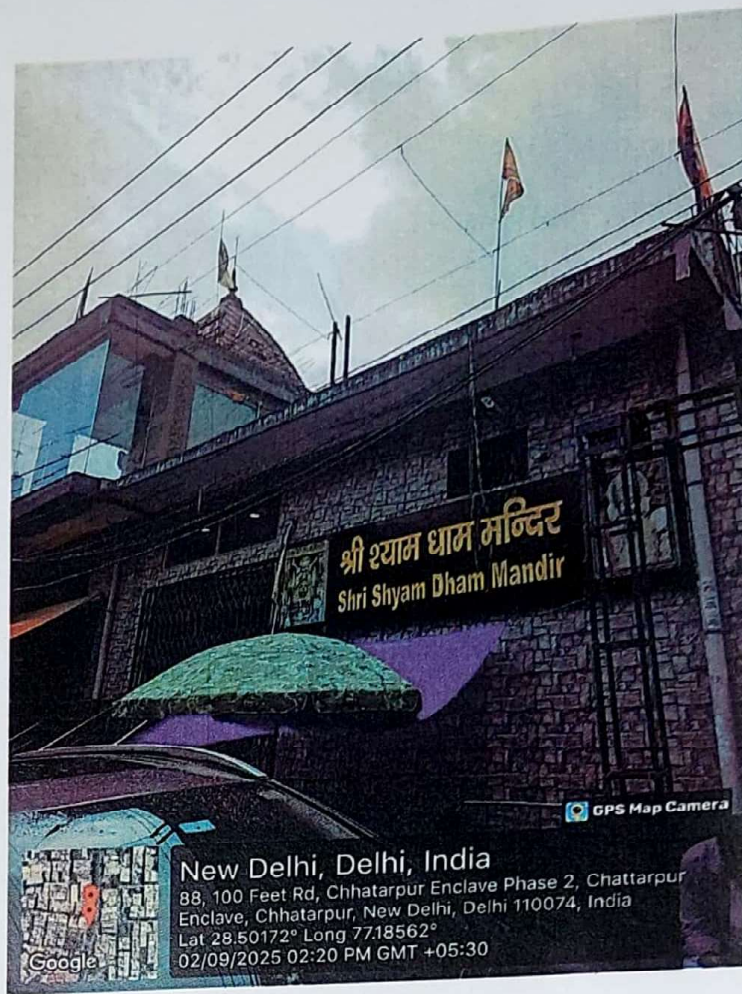
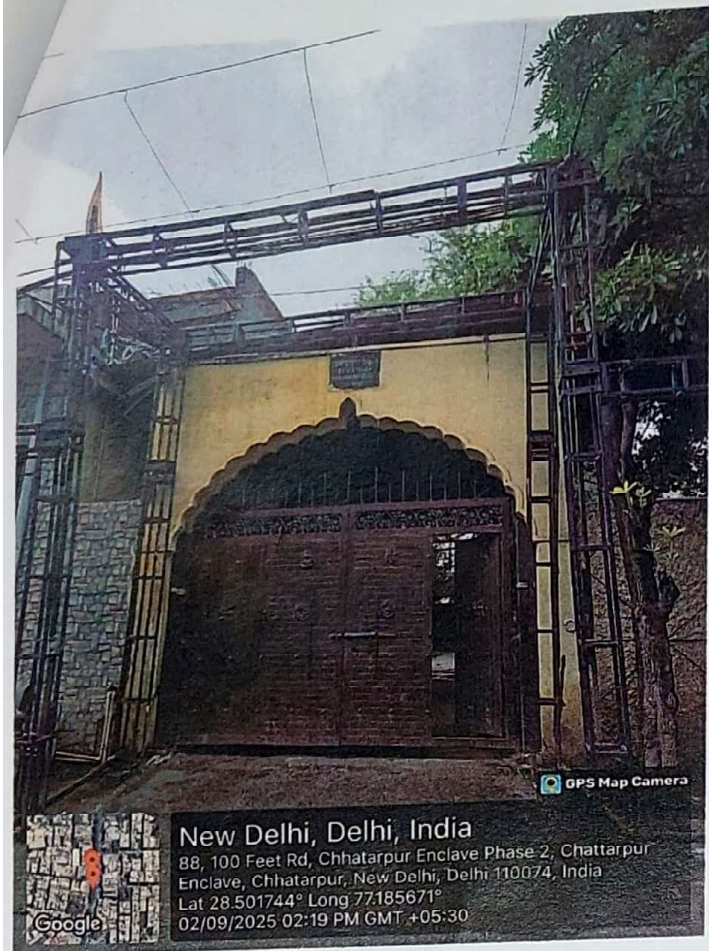
भवदीय

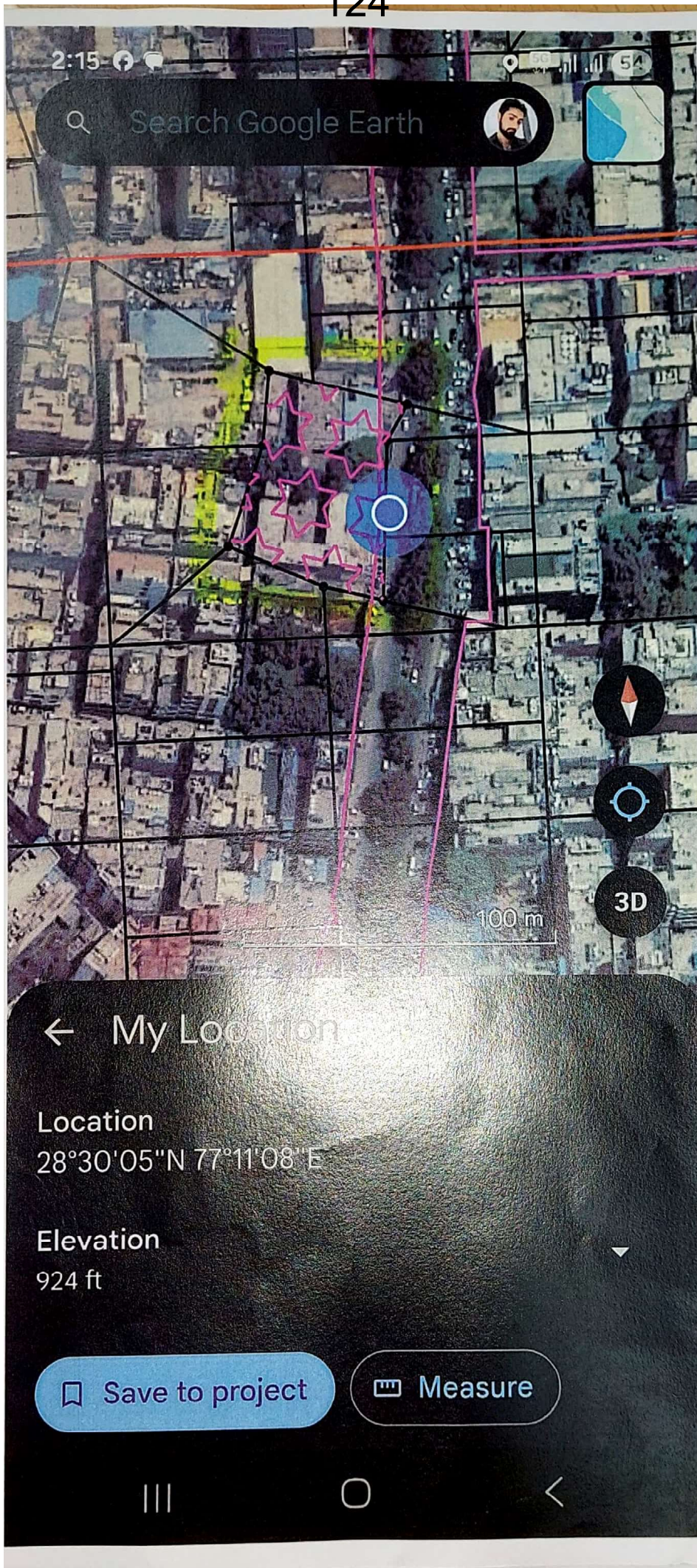
Pankaj  
02/09/25

पंकज

वन रक्षक

छतरपुर



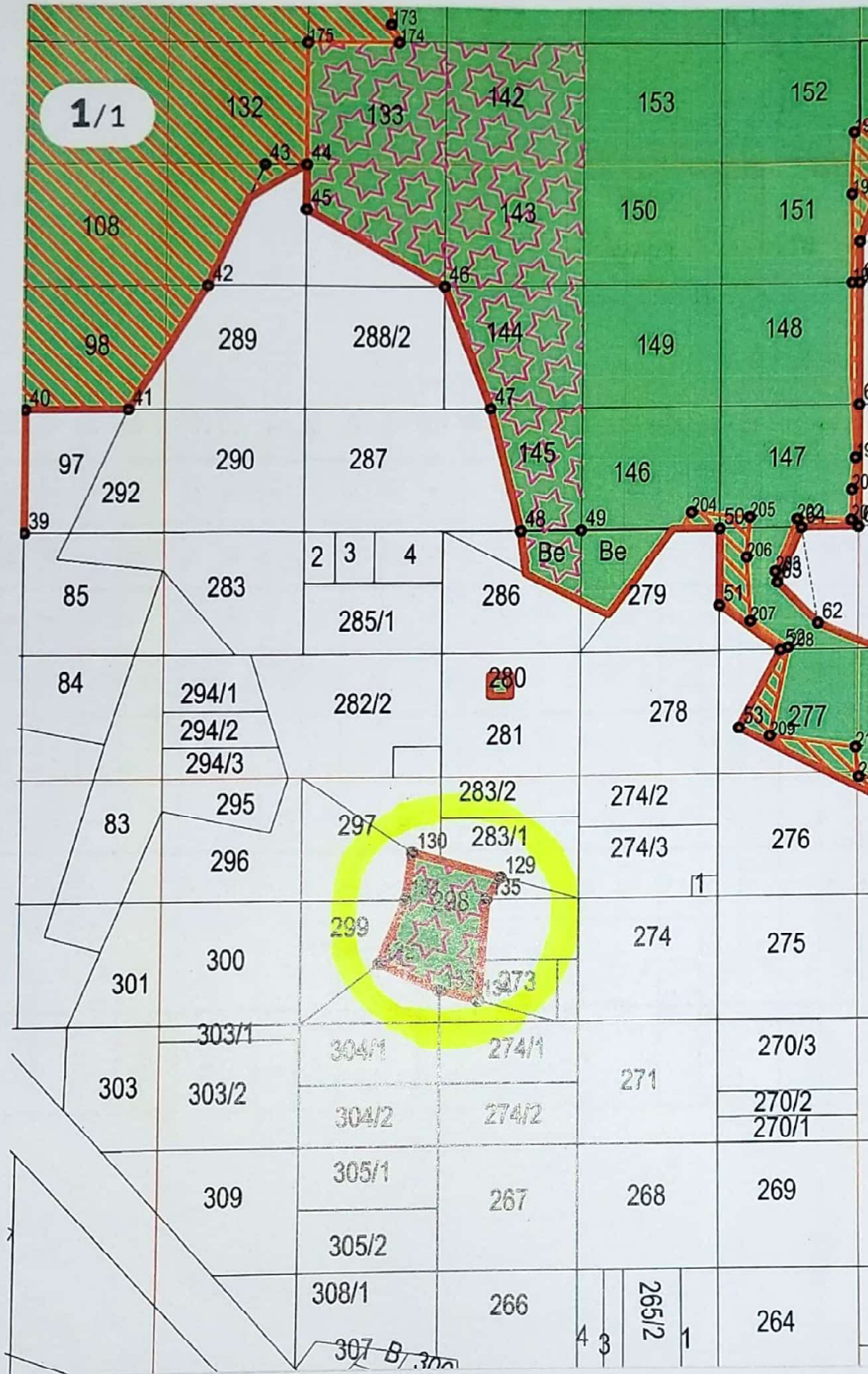


2:59

LTE 45

# CHHATARPUR Model

2025/09/02



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187	3	03	3	03	3	03	3	03	
188	4	16	4	16	-	-	4	16	
189	4	16	4	16	-	-	4	16	
190	6	12	6	12	-	-	6	12	
191	4	09	4	09	-	-	4	09	
192	4	16	4	16	-	-	4	16	
193	4	07	4	07	-	-	4	07	
197	5	10	5	10	5	10	5	10	
204	6	12	6	12	6	12	6	12	
205	5	06	5	06	5	06	5	06	
208	4	07	4	07	4	07	4	07	
209	5	19	5	19	5	19	5	19	
210	2	12	2	12	2	12	2	12	
211	7	18	7	18	7	18	7	18	
223	4	09	4	09	-	-	4	09	
224	3	17	3	17	-	-	3	17	
225	4	17	4	17	4	17	4	17	
226	4	16	-	-	4	16	4	16	
230	5	17	5	17	5	17	5	17	
277	6	00	6	00	-	-	6	00	
280	0	02	0	02	-	-	0	02	MCD Road
298	3	05	3	05	-	-	3	05	298/2 (0-7) MCD Road
313	0	08	0	08	-	-	0	08	
335	2	19	2	19	-	-	2	19	
348	0	02	0	02	-	-	0	02	

-15-04-2019

*[Handwritten signature]*

Madhani

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1537

159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-0	MCD	09.07.2001	GNCT of Delhi
161	145/1	0-08	MCD	09.07.2001	GNCT of Delhi
162	280	0-02	MCD	09.07.2001	GNCT of Delhi
163	298/2	0-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTTDC	15.02.2010	GNCT of Delhi
165	30	4-16	DTTDC	15.02.2010	GNCT of Delhi
166	133	2-0	TRANSPORT DEPTT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-16	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	183	3-5	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	185	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	188	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-0	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-7	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
<b>VILLAGE RAJPUR KHURD</b>					
181	Nil	Nil	Nil	Nil	Nil
<b>VILLAGE ASOLA</b>					
182	1593	28-5	DIRECTORATE OF EDU. NCT OF DELHI	28.01.2015	GNCT of Delhi
183	1643	1-0	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
<b>VILLAGE Bhati</b>					
185	1311	02-03	Jal Board Department	19.12.2007	GNCT of Delhi
<b>VILLAGE NEB SARAI</b>					
186	420	0-8	Health Department for Dispensary	06.09.2011	GNCT of Delhi
187	96 MIN	4-4	Barat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSIIDC.	08.06.2007	GNCT of Delhi
189	75	4-11	DSIIDC.	08.06.2007	GNCT of Delhi
190	76	2-08	DSIIDC.	08.06.2007	GNCT of Delhi
191	77	3-10	DSIIDC.	08.06.2007	GNCT of Delhi
192	87				

1594

R11					
ENCROACHMENT IN THE FOREST AREA OF CHATTARPUR					
S.N O.	KHASRA	KHASRA AREA	Area of the Consolidat ed forest land	ENCROACH MENT AS PER SITE	REMARK
65	230	5-17	5-17	1-13	UNAUTHORIZED COLONY
66	277	6-0	6-0	1-17	UNAUTHORIZED COLONY
67	298	3-5	3-5	3-5	UNAUTHORIZED COLONY
68	845	1-8	1-8	1-8	UNAUTHORIZED COLONY
69	847	1-12	1-12	1-12	UNAUTHORIZED COLONY
70	895/1/2	3-13	3-13	1-16	UNAUTHORIZED COLONY
71	1022	0-18	0-18	0-18	UNAUTHORIZED COLONY
	<b>Total</b>			<b>253-08</b>	

URGENT COURT MATTER



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 05/DCF(S)/Land/Chattarpur/2024-25/ 3477-78

Dated: 01/09/25

To,

✓ Deputy Range Officer (South Range)  
 Hauz Rani, South Forest Division

**Sub: To submit Action taken report in respect of khasras no. 298 in village Chattarpur..**

In the matter of News Item title "Devender vs PCCF & Ors." OA no. 51/2025 pending before the Hon'ble NGT, judgment have been made vide order dated 14.05.2025 to issue notice to Principal Secretary (E&F), PCCF/HOD and DCF(S) i.e., Respondent no. 1 to 3 for filing their reply affidavits. The relevant portion of the order reads the follows:-

*"...6. Issue Notice to the respondents for filing the reply affidavit.  
 Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.*

*7. List on 18.09.2025."*

In this regard, the concerned Range and Beat incharge are directed to submit action taken report within 2 days in respect to khasras no. 298 in village Chattarpur for the preparation for reply in order to submit reply affidavit before Hon'ble NGT in this matter.

This issues with the approval of DCF (S).

  
 Range Officer 11/9/25  
 South Forest Division

Encl. as above  
 Copy to:

1. The Deputy Conservator of Forests (South), Office Of Deputy Conservator Of Forests(South), Near Dr. Karni Singh Shooting Range, Tughlakabad, New Delhi-110044, for kind information.

  
 Range Officer 11/9/25  
 South Forest Division

## Annexure-5

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## ANNEXURE-03

## LIST OF LAND ALLOTTED TO THE GOVT. DEPARTMENTS (TO BE SETTLED BY FOREST SETTLEMENT OFFICER/ADMI)

SL. NO.	KHASRA NO.	AREA	ALLOTTEE	DATE OF ALLOTMENT	FINAL ALLOTMENT APPROVED BY
ALLOTMENT PRIOR TO NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
1	89	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
2	90	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
3	95	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
4	86	4-16	GOVT. SCHOOL	Prior to 1989	*Allotted by Gram Pradhan
5	158	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
6	159	4-16	DELHI JAL BAORD	02.02.1994	GNCT of Delhi
VILLAGE RAIPUR KHURD					
7	172	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
8	173	1-1	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
9	174	1-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
10	175	4-0	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan Khurd
11	176	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
12	177	5-7	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
13	179	4-10	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
14	185/2	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
15	186	3-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
16	192	1-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
17	193	4-16	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
18	194	5-18	NCIPM (ICAR)	06.01.1989	*Allotted by Gram Pradhan
19	20	1-15	RASTA	SIZRA ROAD	During Chakbandi
20	210	2-38	RASTA	SIZRA ROAD	During Chakbandi
21	44	1-06	RASTA	SIZRA ROAD	During Chakbandi
22	90	6-03	RASTA	SIZRA ROAD	During Chakbandi
23	171	5-13	RASTA	SIZRA ROAD	During Chakbandi

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136	1512	4-16	DDA	30-03-81	Delhi GNCT of Delhi
137	1517	3-16	DDA	30-03-81	GNCT of Delhi
138	1518	4-16	DDA	30-03-81	GNCT of Delhi
139	1519	4-16	DDA	30-03-81	GNCT of Delhi
140	1741	0-4	DDA	30-03-81	GNCT of Delhi
VILLAGE Mahipalpur					
	836	2-0	DDA		GNCT of Delhi
141	838/1	1-10	DDA	5.10.89	GNCT of Delhi
142	838/2	1-12	DDA	5.10.89	GNCT of Delhi
143	838/3	3-2	DDA	5.10.89	GNCT of Delhi
144	839/2	2-4	DDA	5.10.89	GNCT of Delhi
145	840	2-16	DDA	5.10.89	GNCT of Delhi
146	841/1	2-10	DDA	5.10.89	GNCT of Delhi
147	841/2	1-7	DDA	5.10.89	GNCT of Delhi
148	841/3	1-3	DDA	5.10.89	GNCT of Delhi
149	-			5.10.89	GNCT of Delhi
150	843/2	1-2	DDA	5.10.89	GNCT of Delhi
151	843/5	5-17	DDA	5.10.89	GNCT of Delhi
152	875/2	4-10	DDA	5.10.89	GNCT of Delhi
153	879/1/2	1-3	DDA	5.10.89	GNCT of Delhi
154	879/2	1-5	DDA	5.10.89	GNCT of Delhi
155	880/1	1-2	DDA	5.10.89	GNCT of Delhi
156	881/1	3-2	DDA	5.10.89	GNCT of Delhi
157	1315/2	0-19	DDA	5.10.89	GNCT of Delhi
	Total {Pre Notification 1994}	1066-19			
ALLOTMENT AFTER THE NOTIFICATION IN THE YEAR 24/5/1994					
VILLAGE CHATTARPUR					
158	142/1	2-06	MCD	09.07.2001	GNCT of Delhi

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159	143/1	2-10	MCD	09.07.2001	GNCT of Delhi
160	144/1	2-0	MCD	09.07.2001	GNCT of Delhi
161	145/1	0-08	MCD	09.07.2001	GNCT of Delhi
162	289	8-02	MCD	09.07.2001	GNCT of Delhi
163	298/2	8-07	MCD	09.07.2001	GNCT of Delhi
164	28	4-16	DTDC	15.02.2016	GNCT of Delhi
165	30	4-16	DTDC	15.02.2016	GNCT of Delhi
166	133	2-8	TRANSPORT DEPT.	26.04.2005	GNCT of Delhi
167	179	6-4	T.T.E	15.06.2006	GNCT of Delhi
168	180	5-8	T.T.E	15.06.2006	GNCT of Delhi
169	181	4-15	T.T.E	15.06.2006	GNCT of Delhi
170	182	4-4	T.T.E	15.06.2006	GNCT of Delhi
171	183	3-5	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
172	184	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
173	185	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
174	186	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
175	188	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
176	189	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
177	190	6-12	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
178	191	4-9	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
179	192	4-16	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
180	193	4-2	DHS FOR HOSPITAL	18.09.2007	GNCT of Delhi
VILLAGE RAJPUR KHURD					
181	NH	NH	NH	NH	NH
VILLAGE ASOLA					
182	1598	28-5	DIRECTORATE OF EDUCATION OF DELHI	28.01.2015	GNCT of Delhi
183	1648	1-0	CHAUPAL	2007	GNCT of Delhi
184	1157	6-2	DELHI POLICE	25.03.2015	GNCT of Delhi
VILLAGE Bhati					
185	1371	02-03	Jal Board Department	15.12.2007	GNCT of Delhi
VILLAGE NEB SARAI					
186	428	0-8	Health Department for Dispensary	06.09.2011	GNCT of Delhi
187	96 MIN	2-4	Sarat Ghar & Park	2004	GNCT of Delhi
188	74	4-16	DSHDC	08.06.2007	GNCT of Delhi
189	75	4-11	DSHDC	08.06.2007	GNCT of Delhi
190	76	2-08	DSHDC	08.06.2007	GNCT of Delhi
191	77	3-10	DSHDC	08.06.2007	GNCT of Delhi
192	82	3-06	DSHDC	08.06.2007	GNCT of Delhi
193	83	4-14	DSHDC	08.06.2007	GNCT of Delhi
VILLAGE MAIDANGARHI					
194	632	11-5	IGNOU University	25.11.2014	GNCT of

## Annexure-6

URGENT COURT MATTER



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 05/DCF(S)/Land/Chattarpur/2024-25/3523 -25

Dated: 04-09-2024

To,

The SDM (Saket)  
 DM Office Complex  
 M.B. Road Saket  
 New Delhi- 110023.

**Sub:** Regarding removal of encroachment in Khasra no. 298, Village Chattarpur as the said khasra is involved in the matter titled as Devender (Applicant) vs Principal Chief Conservator of Forests & Ors., OA no. 51/2025 pending before The Hon'ble National Green Tribunal, New Delhi.

Sir,

This is to inform that khasra no. 298 (Area – 3 Bigha 5 Biswa as per records) in village Chattarpur is forest land as per order no. F.33(8)/87/S.K./Rev./5949 dated 03.11.1987 and Notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994.

Also, as per affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi, khasra no. 298 in village Chattarpur is encroachment as Unauthorized Colony on forest/ridge land under South Forest Division.

Demarcation of said land was carried out in the matter of O.A no. 58/2013 Sonya Ghosh vs GNCTD before Hon'ble NGT.

A matter is pending before Hon'ble National Green Tribunal, i.e., Original Application No. 51/2025 in the matter of Devender (Applicant) vs Principal Chief Conservator of Forests & Ors.

In view of the above, it is requested to schedule the demolition on above-mentioned Kharsa through STF.

This issue is with the approval from Competent Authority.

*Yours faithfully,*

  
Range Officer  
South Forest Division

Encl. as above

Copy to:

1. The Conservator of Forests, Department of Forest & Wildlife, Vikas Bhawan, 2<sup>nd</sup> Floor, IP Estate, New Delhi- 110002, for kind information.
2. The Deputy Conservator of Forest, South Forest Division, Department of Forest & Wildlife, Shooting Range, Tughlakabad, New Delhi- 110044, for kind information.
3. The Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Vikas Bhawan, 2<sup>nd</sup> Floor, IP Estate, New Delhi- 110002, for kind information.
4. DM (South), M. B. Road, Saket, New Delhi.
5. Deputy Range Officer, South Range, Hauz Rani, New Delhi for necessary action.

  
Range Officer  
South Forest Division